

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 129/MP/2018

Subject : Petition under Sections 66, 79 and other applicable provisions of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Terms and Conditions for Recognition and Issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010.

Date of Hearing : 26.7.2018

Coram : Shri P.K. Pujari, Chairperson
Shri A.K. Singhal, Member
Dr. M.K. Iyer, Member

Petitioner : Shalimar Visuals Private Limited (SVPL)

Respondents : National Load Despatch Centre and Another

Parties present : Ms. Swapna Seshadri, Advocate, SVPL
Shri Anand K.Ganesan, Advocate, SVPL
Shri Ashwin Ramanathan, Advocate, SVPL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present petition has been filed for seeking directions to NLDC and Maharashtra Energy Development Agency for revalidation of the accreditation w.e.f. 8.7.2016 and registration of the Renewable Energy Certificates (RECs) w.e.f. 20.7.2016 in terms of the provisions of the Central Electricity Regulatory Commission (Terms and Conditions for Recognition and Issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010. Learned counsel for the Petitioner requested the Commission to admit the petition and issue notice to the respondents.

2. After hearing the learned counsel for the Petitioner, the Commission admitted the petition and directed to issue notice to the respondents.

3. The Commission directed the Petitioner to serve copy of the petition on the respondents immediately, if not served already. The respondents were directed to file their replies, by 24.8.2018, with an advance copy to the Petitioner, who may file its rejoinder, if any, by 14.9.2018. The Commission directed that due date of filing the replies and rejoinder should be strictly complied with. No extension shall be granted on that account.

4. The petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**